

**Statement of Immovable Property Return for the year 2015 (as on 01.01.2016)**

Service: Indian Corporate Law Service.

Name of the Officer (in full): GULAB CHAND YADAV

Designation: OFFICIAL LIQUIDATOR.

Date of Birth: 05.09.1965

Ministry/Department/Office: O/o. The Official Liquidator, High Court of Karnataka, Bengaluru

Grade pay: Rs.8700/-

Present pay: Rs.38,790/-

Name of district sub-division, Taluk and Village in which property is situated	Name and details of property – housing, lands and other buildings	Cost of Construction/ acquirement including land in case of house and year when purchased	*Present Value	If not in own name state in whose name held and his/her relationship to the Government servant.	How acquired-whether by purchase, lease**, mortgage, inheritance, gift or otherwise, with date-of acquisition and name with details of persons from whom acquired.	Annual Income fr the Propert
(1)	(2)	(3)	(4)	(5)	(6)	(7)
1. Village – Dundahera NH-24 Crossing Republic Gaziabad, UP.	Residential Flat No. E86, in the Housing Project 'The Nest'	Rs. 18,68,153/-	Rs. 60,00,000/-	In Joint ownership with wife	By purchase and full details has been given in intimation dated 13.01.2011 under rule 18 (2) of CCS (Conduct) Rules, 1964 which has been duly recorded vide Ministry's letter No.C-29011/12/2011 Vig. Dated 22.12.2011	1,80,000
2. Adugodi Village, Bengaluru South, Bengaluru Dist.,	Residential Flat No. D-7, 3 <sup>rd</sup> Floor, Brindavan Apartment situated at Hosur Road, Adugodi Village, Begur Hobli, Bengaluru.	Rs. 80,00,000/-	Rs. 80,00,000/-	In Joint ownership with wife	By purchase and full details have been given in intimation dated 21.09.2015 & 30.10.2015 under rule 18 (2) of CCS (Conduct) Rules, 1964. Registered Sale deed on 14.10.2015. Vendor – Mr.Dr.Rajendran P.Nair and Mr.Rajesh Nair residing at Flat No.1403, Castle Apartment, Inspection Bungalow road, Opposite Balbhawan, Brahmagiri, Udupi-576101.	Nil To be Self Occupie

Signature.....

Date ..... 11/01/2016

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- \*In case where it is not possible to assess the value accurately the approximately value in relation to present conditions may be indicated.
- \*\*Includes short term lease also.
- The declaration form is required to be filled in and submitted by every member of Class I and Class II (Group A and Group B) services under rule 15(3) of the Central Civil Ser (Conduct) Rules, 1955, (now rule 18(1) of the CCS (Conduct) Rules, 1964) on the first appointment to the service and thereafter at the interval of every twelve months, givin of all immovable property owned, acquired or inherited by him or held by him on lease or mortgage, either in his own name or in the name of any members of his family or or any other person dependent on Government Servant.
- The wording 'no change' or 'no addition' or 'as in the previous year' should be avoided and full details provided.
- The columns should be filled up neatly in capital letters.